

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 42 OF 2017**

**Dated: 16<sup>th</sup> February, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**M. P. Power Management Co. Ltd. ...Appellant(s)  
Vs.  
M/s Jaiprakash Power Ventures Ltd. & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Ravin Dubey  
Ms. Anuradha Mishra

Counsel for the Respondent(s) : Mr. Venkatesh  
Mr. Varun Singh  
Mr. Shashank Khurana  
Ms. Mandakini Ghosh for R.1  
  
Ms. Ritika Singhal for R.5

**ORDER**

Learned counsel for Respondent No.1 states that he wishes to file reply and seeks three weeks time. He may file the same on or before 10.03.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed after serving copy on the other side.

List the matter on **23.03.2017**.

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**